

Amendment).

[ACT XXV OF 1939]

appointed, may, by like  
define the territorial  
actions."

section 22 of the said  
order of Northern India  
where " officer appointed  
is substituted.

act, for the words " the  
a Salt-revenue " the  
inserted under section 5 "

## ACT No. XXVI OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
26th September, 1939.)

An Act further to amend the Code of Civil Procedure, 1908 for a certain purpose.

WHEREAS it is expedient further to amend the Code of Civil Procedure, 1908 for the purpose hereinafter appearing ;

V of 1908.

It is hereby enacted as follows :—

1. This Act may be called the Code of Civil Procedure (Amendment) Act, 1939.

2. In sub-rule (1) of rule 48 of Order XXI of the First Schedule to the Code of Civil Procedure, 1908, for the words " in this behalf, the officer or other person whose duty it is to disburse such salary or allowances shall withhold and remit to the Court the amount due under the order, or the monthly instalments, as the case may be. " the following shall be substituted, namely :—

Amendment of  
rule 48 of  
Order XXI  
of the First Schedule to Act V  
of 1908.

" in this behalf,—

- (a) where such salary or allowances are to be disbursed within the local limits to which this Code for the time being extends, the officer or other person whose duty it is to disburse the same shall withhold and remit to the Court the amount due under the order, or the monthly instalments, as the case may be ;
- (b) where such salary or allowances are to be disbursed beyond the said limits, the officer or other person within those limits whose duty it is to instruct the disbursing authority regarding the amount of the salary or allowances to be disbursed shall remit to the Court the amount due under the order, or the monthly instalments, as the case may be, and shall direct the disbursing authority to reduce the aggregate of the amounts from time to time to be disbursed by the aggregate of the amounts from time to time remitted to the Court."

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